

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.22
C.P. (CAA) No.46/BB/2022

IN THE MATTER OF:

M/s. APG Premium Homes Pvt. Ltd.

... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on 10.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Saji P. John
For the ROC/RD : None
For the IT Dept. : None

ORDER

1. Heard the Ld. Counsel for the Petitioner and none appeared for the ROC/RD and IT Dept.
2. In compliance to the order dated 28.03.2024, the Petitioner has filed a compliance affidavit vide diary no.3590 dated 21.06.2024, and the same is taken on record. The Ld. Counsel for the Petitioner submitted that queries raised in para nos. 2(a) & 2(b) pertaining to the ROC's comment and 2(c) & 2(d) with respect to the Official Liquidator's comment by this Tribunal vide order dated 28.03.2024 have been clarified in the said compliance affidavit.
3. The ROC & OL is directed to file their comments on the compliance affidavit filed by the Petitioner Company, within a period of one week. The learned Counsel for the ROC & OL are directed to be present on the next date of hearing.
4. List the matter on **19.08.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)